

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

C.P. (I.B) No. 611/7/NCLT/AHM/2019

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 30.03.2021

Name of the Company:

Enoch Infrabulid LLP

V/s

Archon Powerinfra India Pvt Ltd

Section:

7 of the Insolvency and Bankruptcy Code, 2016

ORDER

No one appeared for the Financial Creditor.

Learned Counsel Mr. Prashantkumar Sharma appeared for the Corporate Debtor.

Learned counsel for the corporate debtor sought time to file reply to the Rebuttal documents filed by the Financial Creditor. Such request is rejected.

Corporate Debtor is allowing to raise all contentions as regard to such rebuttal documents.

Matter to appear for further consideration on 20.04.2021

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 30th day of March, 2021